

DIVISION BENCH

ITEM NO.155

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.68/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SAHANI INFRATECH PVT LTD & ORS. V/S ROC, KANPUR & ANR.
UNDER SECTION	252 (3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Mohit Gulati, Adv.

: For the Petitioner

NONE

: For the RoC

Sh. Niraj Kumar Singh, for

: For the I.T. Deptt.

Sh. Krishna Agarwal, Sr. S.C.

ORDER

Ld. Counsel representing the Petitioner is present through VC. However, none present for the ROC.

- 1.** In this case, the report on behalf of the ROC has still not been filed despite seeking repeated opportunities in the past.
- 2.** Let the last opportunity be granted to the ROC for filing its report within a period of two weeks by serving an advance copy to the other side.
- 3.** The report of the Income Tax Department has been filed with advance copy already supplied to the other side, to which the rejoinder has also been filed by the Petitioner. However, the copy of the rejoinder has not been received by the Income Tax Department.
- 4.** Let the same be supplied within a period of three days to the Ld. Counsel representing the Income Tax Department on his email ID to be shared today itself.
- 5.** The matter is adjourned for further hearing on 9th May, 2024 and to be taken up at 02:30 PM.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

16th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*